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**ORDERS OF THE BENCH**

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**Date of Order: 08.11.2013**

OA No. 744/2013

Mr. Karan Pal Singh, counsel for applicant.

Heard learned counsel for the applicant.

2. By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the respondents may be directed to call the applicant in the medical test for appointment on group-D post and thereafter grant appointment to the applicant on the appropriate post and Annex. A/1 order dated 24.07.2013 may be quashed and set aside.

3. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 22.07.2013 (Annexure A/5) before the respondents, which is still pending consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 22.07.2013 (Annexure A/5) by way of passing a reasoned and speaking order.

4. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 22.07.2013 (Annexure A/5) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

5. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

6. With these observations and directions, the Original Application is disposed of with no order as to costs.

*Anil Kumar*

(ANIL KUMAR)

ADMINISTRATIVE MEMBER